

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT VI

Item No. 23.

IA 4023(MB)2023 IN C.P. (IB)/297(MB)2022

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING DATED **10.10.2023**

NAME OF THE PARTIES: **Siddhi Ganesh Metal Private Limited**

Vs

Flash Forge Private Limited

For OC : Adv. Kunal Kanungo a/w Tanushree Sogani & Atishay Jain

For CD : Adv. Geeta Ludwani a/w. Amay Hadwale

IBC under Sec. 9

ORDER

IA 4023(MB)2023

Both Counsel jointly hand over to the Bench the withdrawal application containing consent terms. Counsel for the CD also provided the Board Resolution by the CD to settle the matter with the OC. The above documents are taken on record. Counsel for the both sides sought permission for withdrawing the main application, which is granted.

2. In view of the above, this I.A. is **allowed** and the main CP is **disposed of as withdrawn** without prejudice to the rights of the OC to revive the C.P. in the event of the failure of any of the conditions in the consent terms.

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//